(c) the action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c): Facts are being ascertained from the State Government and will be laid on the Table of the House.

# Seizure of hoarded paper in Ratiam (M.P.)

3128. SHRI JHARKHANDE RAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether under Defence of India Rule hoarded paper worth Rs. 3 lakhs was seized from three firms in Ratlam (Madhya Pradesh); and
- (b) if so, the facts and action being taken against the proprietors?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Information is being collected from the State Government and will be laid on the Table of the House.

#### Power Plants in Delhi

3129. SHRI M. S SANJIVEERAO:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether Government propose to take over Capital's Power Plants; and
- (b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) No such proposal is under consideration.

(b) Does not arise.

12.00 hrs.

## QUESTION OF PRIVILEGE

Written Answers

ALLEGED FAILURE OF GOVERNMENT TO LAY ON THE TABLE BHARGAVA COMMIS-SION REPORT

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, yesterday I sought your permission to raise a privilege issue against the Minister of Agriculture, Shri Subramaniam, for his failure to lay on the Table of this House the report on nationalisation of sugar industry, though this report was submitted to the Government as early as 15th May, 1973.

It is absolutely clear that under section 3(4) of the Commission of Inquiry Act, 1952, it is an obligation on the Government to lay  $o_n$  the Table such reports, not only the report but even the memorandum on the action taken, within six months.

Yesterday, when I raised this issue there was a little controversy raised by Shri Maurya regarding the exact date of presentation of the Report. I shall just place for the consideration of the House three important aspects. One is the ruling given by you in the course of some discussion, which is related to the matter under discussion. Here I am quoting from the proceedings of the Lok Sabha of 16th May, 1973.

"The Minister of Agriculture (Shri F. A. Ahmed): Sir, yesterday the hon. Member, Shri Laxmi Narain Pandeya raised the question of the report of the Sugar Inquiry Committee. I have great pleasure to inform the House that the report of the Committee was submitted to me yesterday and it is under examination."

This was the reply given on the 16th of May, by Shri F. A. Ahmed, the then Minister of Agriculure, now the President of India. That means that this report was presented to the Government on the 15th of May. Again, from the Lok Sabha debates of 26th

Question of

**Privilege** 

November, 1973 you will find that when the same matter was raised under rule 377 by Shri Narasingh Narayan Pandey, he said:

"It is seven months since the Bhargave Commission on sugar nationalisation had submitted its report to the Government but the Government was not in a position to inform the House regarding the various action taken in this regard....The Minister should come with a statement on sugar policy."

### The reply to this was:

"The Minister of State in the Ministry of Agriculture (Prof. Sher The final report of the Singh): Tariff Commission has been received only recently and it is under consideration. As for the Bhargava Commission, an interim report on nationalisation and other issues was received. We asked for certain clarification from the Commission. We have recently received some clarifications. Government is considering that report. The final report is yet to be submitted. It is likely to be submitted by the end of December.

MR. SP.SAKER: I think we should have some discussion. By what time will you bring it?

PROF. SHER SINGH: Government is considering the interim report. After Government has considered it, it will be laid on the Table. Then there can be a discussion.

MR. SEAKER: We need not wait for that. We can confine it earlier also."

Then, I would like to point out one important observation made by you on the 16th May when Shri Madhu Limaye sought the permission of the House to raise the issue. There the question was whether it was the interim report or final report.

On 16th May, Shri Madhu Limaye raised a question of privilege against three Ministers and at that time his 1780 LS—6.

contention was that the Tariff Commission's report was not presented and, therefore, it became the contempt of the House and, therefore, a breach of privilege of the House. On that occasion, the Minister of Commerce, Prof. D. P. Chattopadhyaya gave his unqualified apologies to the House and he said that the distortions in the prices that were created as a result of this delay would be rectified. This was the assurance given. But in spite of the unqualified apology that was given by the Minister, you made certain observations which were very important. You actually passed strictures. When an unqualified apology was given by the Commerce Minister, you said that the matter could end there. But the discussion proceeded Mr. Madhu Limaye insisted that the matter should be taken up as a privilege issue. At that stage Shyamnandan Mishra intervened and this was what he said:

"May I submit that this deserves, strictures from the Chair because lack of presentation of this particular report has affected vitally the economy of this country."

At that time you made a very important observation and, I think, it will guide all the discussions coming fourth on such subjects. This was what you told Mr. Shyamnandan Mishra:

"If you want strictures, I strongly disapprove of it. 'The Minister has now expresed his regret. I accept it. But I am not going to tolerate it in future."

You made it very clear, Sir, even when unqualified apologies were offered by the Minister concerned, that even though you were willing to accept the apologies and drop that particular privilege issue, you would not tolerate it in future. You gave this warning to the Ministers that hence forward, in future, you were not going to tolerate it. Shri F. A. Ahmed has made it

163 Question of Privilege

clear that the report was submitted; he has accepted it; he is a man of great integrity....

make s Till all " a

MR. SPEAKER: When so many things happen on this side, there also I have said that I would not tolerate it.

RROF. MADHU DANDAVATE: I will conclude by refering to what Mr. Maurya said yesterday. He said that it was only an interim report. The same thing was said by Prof. Sher Singh and in spite of that, from what I see from the Lok Sabha debate, you made it clear that though it might be an interim report, we might confine ourselves to it, there might be a discussion, and you wanted it to be laid on the Table of the House.

MR. SPEAKER: There are no observations from me about the interim report.

PROF. MADHU DANDAVATE: There is one more point about this. Shri Atal Bihari Vajpayer rightly pointed out yesterday that, as far as the Third Pay Commission's report was concerned, though the Government had not applied its mind, though they had not considered the recommendations, though the line of action was not at all finalised, even then as required by this House the Third Pay Commission's report was laid on the Table of the House.

As I submitted, you rightly pointed out last time when Prof. Sher Singh wanted some time for considering: "We need not wait for that; let it come for discussion earlier and let us confine ourselves to it." 'Earlier' means 'earlier report'...

MR. SPEAKER: I meant to say discussion earlier than that. Do not add your own words to it.

PROF. MADHU DANDAVATE: Therefore, Sir, whatever has been placed before you is sufficient to bring out a clear case of privilege. I have tested to reply to every point that Mr. Maurys ruled vesterday, and in writing I have furnished the information

about all these rulings from the past debates. There is thus a clear case of breach of privilege and I may be permitted to raise this issue.

On one occasion you had said that it was an impropriety. Let us evolve a mathematical formula as to how many improprieties constitute one case of breach of privilege. If there are improprieties three times, let us have a formula, that three improprieties would mean a breach of privilege. (Interruptions)

MR. SPEAKER: Only the Minister. I am not allowing any one The Minister may give us the information about the date of presentation of the report.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): There seems to be some confusion here about the year. I am reading out from the hon. Members notice:

"I had raised a privilege issue against Shri C. Subramaniam on August 20, 1974, for his failure to place the Bhargava Commission Report concerning nationalisation of sugar industry before the Parliament though the report was submitted to the Government as early as May 15, 1974."

PROF. MADHU DANDAVATE: That is your typist's mistake. In my copy, it is 1973.

SHRI C. SUBRAMANIAM: I thought only the Min.sters committed mistakes. But here even hon members do commit mistakes with regard to year.

PROF. MADHU DANDAVATE: In the original copy there is no mistake.

SHRI SHYAMNANDAN MISHRA (Begusarai): Mr Speaker, Sir, do you allow the debate to be belittled in this manner? His deputy probably did not report to him properly. That is his department's fault. Why should

he be allowed to belittle the significance of the discussion in the House in this manner? Is it a matter of great intelligence to cash in on that? Our time is being wasted in such petty matters. (Interruptions)

Quistion of

Pr ivilege

MR. SPEAKER: I want to know from the Minister the dates.

SHRI C. SUBRAMANIAM: When the final report was submitted is the first question.

The final report was submitted on 1974 The interim 27th February report was submitted in May 1973. He said about some breach having been committed under the Commissions of Enquiry Act, 1952. Now, I submit that it relates to the final report and not to any interim report whatsoever. Therefore, I have not committed any breach of privilege with reference to the provisions of the Commisisons of Enquiry Act, because the final report was submitted only in February 1974, He raised the other point about ruling by you, that the ruling is disobeyed etc. I have gone through the proceedings and I do not find any such ruling, as far as I could understand it. If you feel that there was a ruling by you directing the Government to have a discussion what ever the thing, I am very sorry for it, but that is not a question of privilege. .

MR. SPEAKER: That was about whether we can have discussion even earlier than the submission of the interim report. Don't put it like that, as Mr. Dandavate has put it.

SHRI C. SUBRAMANIAM: If it is a question of your direction being disobeyed, that is not the case, we have submitted our position and we have also to take this aspect into account that since the final report has already been submitted and it is in the hands of the Government and Government are considering it, is it necessary that we should merely bring the interim report for consideration, even though

we have got the final report, which we are still considering. It would have been premature after having received the final report to bring only the interim report and have a discussion on that here. So far as the final report is concern, we are considering it and I wish to assure you, before 27th August we will try to place the Report on the Table of the House.

SHRI S. M. BANERJEE (Kanpur): My point of order is this. He said about interim report and final report. He can possibly and legit mately submit a report on the floor of the House before six months are completed that is, upto 27th of this month. I concede that point. But what I wish to submit is that this so-called inter.m report is not an interim report at all. This Bhargava Commission was appointed and they had these special terms of reference whether nationalisation should be there or not. It is the only report regarding the nationalisation of the sugar factories and I request that that report must be placed on the Table of the House. My hon. friend Mr. N. N. Pandey from the ruling party will bear me out when I say this, although he belongs to the ruling party, he would agree with me, this report is not an interim report at all, but is the only report regarding nationalisation. So, this is my submission, Sir, and I request that should be laid on the this report Table of the House.

की नरसिंह नार यण पांडी: (गोरखपुर)
में समझता हूं कि यह इस्प्रोप्राइटी
का सवाल है प्रिवलेज का सवाल नहीं
है। फैन्ट यह है कि प्रो शेर सिह
ने एक पत्र भागव कमिशन को लिखा या भीर
इस बारे में लिखा या कि वह शूगर इंटरट्री के
नैशलाइजेशन के उत्तर भरनी रिपोर्ट तत्काल
पेश करें। उस बसिस पर भागव कमिशन
ने एक रिपोर्ट पेश की। इस को भी फखरदीन
भली भ्रहमद ने 15 मई को स्वीकार भी कियां

था। भाज यह कहना कि वह इंटेरिस रिपोर्ट है ठीक नहीं है। रिपोर्ट के दो नहनू हैं। एक तो शूगर इडस्ट्री के ने शला इजे शन का इसू है जिस पर गवनं मेंट ने सदन के दबाव से श्राकर भीर प्रभने पत्र के तहत निपोर्ट मागी गई भीन वह पेश हुई। उस रिपोर्ट पर फौरेन विचार होना चाहिये उसको फौरन पेश किया जाना चाहिये ताकि यह सदा उस पर विचार कर सके भीर साप भी किसी निश्चय पर पहच सके भीर सदन भी किसी निश्चय पर पहच सके।

दूसरा भाग जो है वह कैन डिवेलेपमेट भीर एलाइड समजदम से ताल्लुक रखता है। जिस को आज से मुकम्मिल रिपोर्ट कहते है उसने पहले भी एक रिपोर्ट भन्द्वर में सचमुच भा चुका है। वह ४टेरिम रिपोर्ट थी। ऐचुमली भाज यह कहाा कि यह रिपोर्ट इटरिम रिपोर्ट है सरासर गलत है।

रिपोर्ट को इनको यहा पेश करमा चाहिये उस पर यहा बहस होनी चाहिये। मैमोरडम भी मापको येश करमा चाहिये। गवनंभेट ने क्या ऐक्शम लिया है इसका पता चलना चाहिये। हमारी कमिटमेट है मदम की कमिटमेट है काग्रेस पार्टी को कमिटमेट है और यह पूरी होनी चाहिये। मैं प्रिव नेज मोशम का विरोध करना हू लेकिन यह कहता हू कि मत्नी महोदय को जल्दो से बल्दो मौका सदम को देना चाहिये उस पर विचार करने का भीर सरकार को उस पर जो उसका मैमोरेडम है वह पेश करमा चाहिये।

श्री म गुलिम में (बाका) श्रकसर यह होता है कि टैरिफ के मेशन हो या किमशन श्राफ इनक्वाय रं। ऐक्ट के तहत किमशन हो उन को दो य तन विषय दिये जाते हैं। जैसे टैरिफ कर्म शन को रेयोन है स्टेपल है, माइलोम फिने-मेट याने है श्रीर वह सन पर शलग शलग रापोट देता है। उसका यह मतलब नहीं है कि नह इटेरिम रिपोर्ट है। बह शपने ये से क कटेड रिपोर्ट होतो है। इसलिए मेरा यह कहना है कि श्रपमा निर्णय देने से पहले भाप रिपोर्ट को पेश देख ले भीर देखने के बाद यदि धाप की यह राय होगी कि यह इटेरिम रिपोर्ट है भीर सैल्फ कंटेड नहीं है तो भाप उसकी मानिये। लेकिन ग्रगर ग्राप इस नतीजे पर पहुंचे कि वह भ्रापने में सैल्फ कटेड रिपोर्ट हैतो प्राप उसके मुताबिक निर्णय दें। इटेरिम का मतलब यह होता है कि वह तात्नकालिक है भीर बाद मे भ्रतिम सुझाव, फाइनल सुझाव इसके बारे में भा रहे है। भगर यह सैल्फ कटेड रिपोर्ट है तो भापको विशेषाधिकार भग के बारे मे फैसला करना चाहिये। लेकिन यह केवल मनौचित्य का सवाल नही है पाडे जी से मैं विलकुल मलग राय रखता ह । मबी महोदय को एक घर्से से माफी मागने की घटत है। यह कोई नई बात नहीं है। माफी मागने से सवाल हल होने वाला नही है। बारबार सदन का धपमाम करना यह विशेषाधकार का तथा सदन की मामहापि का सवाल बप जाता है। इसलिये भाप इन दोना रिपोटों को दख ले भीरस्वय ननीजे पर पहचे।

श्री गेंदा सिंह (नदरीमा)रिपार्ट का ग्रभर ठोक से देखा जाए तो उससे देश के एक बहुत बडे हिस्से का भाग्य बदलने वाला है। यह मसला जो मभी पेश हमा है भीर प्रिवल ज की शक्ल में आपके सामने आया है उनको ले कर मैं दो दलो को विभक्त मही करना चाहता है। मे जानता हु कि उम तरफ तथा इस तरफ बैठने वालो में से बहुत भारी बहुमत होगा जो शगरइडस्ट्री की भाज को उत्तरप्रदेश में भीर बिहार में सड़ी हुई हालत है उसा धसतुष्ट होगा भीर कहता होगा कि उसका नेणनलाइ-जेशप किया जाए, उसको पब्लिक सैक्टर म लाया जाय। हमे चाहिये कि हम इस प्रश्न पर ग्रपनी बृद्धिमता तथा ग्रपनी ग्रकल को लगाए और देखें कि कितनी इस क्षेत्र में हम मददकर सकते हैं। मै मधु दडवते लिमये जी भीर मिश्र जी सबसे भ्रपील करता ह कि वेकोशिश करेकि शगर नैशनलाइजेशन पर मुल्क मे एक फैसला हो जाए यह बहुत असानी से हो सकता है। इसने हो

बम्बई में ही 1969 में बहुत भारी बहुमत के साथ फैसला किया था अपनी पार्टी में और ए क प्रस्ताव भी पास किया था जिस को रखने बाने थे श्री कमला पति जी विपाठी श्रीर शाज के मुख्य मंत्री श्री बहुगुणा जी। में समझता ह कि यही एक सब से बड़ा प्रश्न है श्रीरइस प्रश्न पर हम बैठ करके अपनी बुद्धि लगाए। श्री सुबहण्यम ने शगर मिल एसोशियसन की बैठक में जो भाषण किया उससे मुझे बड़ी खुशी हुई श्रीर में समझता हूं कि श्री मधु दंडवने को भी खुशी हुई होगी अगर उन ोने उस भाषाण को पढ़ा होगा। में समझता हं कि श्री दंडवते इस देरी वाली बात को भूला देगे। देर हुई है इस गः कोई मक नहीं है। 1969 में यह प्रस्ताव पास हम्रा थ.श्रीर श्राज 1974 है। यांच बरस हो गए हैं। अगर आज भी किनानों का उद्धार करने का मौका मिल जाए तो यह देर वाली छोटी बात होगी। रिपोर्ट आ चकी है। अब हमें बैठ कर इस पर फैसला करना है। ये जो श्गर मिल्म खराब हालत मे है पुरानी पड गई है और जिप हाथों में ये है इनको उन हाथो में रख कर में समझता हू कि उप लोगों ने मुल्क से भीख मंगवाई है मृत्क के किसानों से भीख मंगवाई है। इन्होंने मिनो का सदा शोषण किया है। उत्तर प्रदेश भीर बिहार में इतनी बडी मानादी होते हए भी दौनो मुबे मा जभी पिछडे हैं वहां के किसानों की हालत शोचनीय ा न शास्ते इस महत्वपूर्ण मसले पर हम सब को विचार करमा है। श्री लिमये श्रीर श्रीमध् दंडवते हमारे नेता रहे हैं

# ब्रध्यका महें,वय : अब भी हैं।

श्री गेवा सिंह: प्रव तो इंदिरा जी हैं।
हम राजनीतिक क्षत्र में सब हैं और हमारी
नेता श्रीसती इंदिरा गांधी हैं और उन से ही
हम सबक लेते हैं। श्री मिश्र भी हमार साथ
रहे हैं। इ होने भी यही कहा था। प्राज म कैसे बयलें झांक सकते हैं। इन्होंने हमार साथ बैठ कर कहा था कि शूगर मिल्स को निजी व से बहार करो और पब्लिक सैक्टर में इन को ल ग्राग्रों। ग्राप इस्वातका फैसला करिए इंडवत ग्राप हमारी बात थोड़ी देर के लिए मान जाएं ग्रापकी बड़ी हुपा होगी। बिवलज की बात छोड़ कर ग्राप ग्रपनी सारो शक्ति, बुद्धि ग्रीर ताकत इस बात में लगा दें कि ग्रगर फैक्टरीज पन्लिक मैक्टर में हों।

SHRI SHYAMNANDAN MISHRA: I quite agree that the issue of nationalisation of sugar industry should not be lost in any controversy that is raging over the issue of privilege. But, to my mind the two things stand out clearly and they are sought to be smudged by the other side. The first issue is this; this House has persistently asked a question whether the report on sugar nationalisation had been submitted and if it had been, whether it was going to be presented to the House and discussed. That was the question persistently asked in this House, Then at one stage the then Agriculture Minister had told the House that the report had been submitted. It was very clear and categorical statement and, I think, it was a true statement that the report on sugar nationalisation had been submitted on the 15th May, 1973.

Later there were prevarications and misrepresentations so that some kind of a difference could be made between the report on sugar industry as such and the report on sugar nationalisation. But this House had never asked for the report on sugar industry as such. It had asked a specific question whether the report on sugar nationalisation had been submitted, and the reply given was it had been submitted on the 15th May, 1973.

So, the issue of privilege relates to the specific issue of the submission of the report on sugar nationalisation. And it has now been clearly established that there is only one report on sugar nationalisation. If that is the only report, then why since May, 1973, there have been prevarications and misrepresentations amounting to a breach of privilege. Since you have

the Chair.

Harley to a reason ....

given a clear ruling that you wanted a discussion to take place on this without further delay and procrastination and since delay and procrastination has occurred, there is another issue of the flouting of the decision of

MR. SPEAKER: Let not the hon. Member quote me just as it suits him or somebody else.

SHRI SHYAMNANDAN MISHRA: If we are quoting you wrongly, then you can object....

MR. SPEAKER; He said that they were considering it and we could have a discussion. I said that we need not wait for that but we could have it earlier than that also.

SHRI SHYAMNANDAN MISHRA: That is still better. But the issue is this. Considering the importance and urgency of the subject which everyone in this House shares including the other side of the House, the question was asked whether the report on sugar nationalisation had been presented. The then Agriculture Minister did say that it had been presented, but we have been denied of the submission of that report during all these months, nearly a year or even more, and the discussion has not taken place.

So, there has been a clear breach of privilege and the only candid thing that the Government can do is to confess that there has been a breach of privilege and express regret about it.

PROF. MADHU DANDAVATE: May I make just a submission before you give your ruling so that you can clear that point also? Ultimately, the whole controversy boils down to this whether what was submitted on the 15th May, 1973 was an interim report or not. If you look at the terms of reference, they prepared specifically a report on one specific issue on sugar nationalisation, and if they were to submit it in two parts and tell the Government that as far as the issue of nationalisation of the sugar industry was concerned they were giving the first report in which they were giving the findings on the basis of certain evidence that they had gathered and still they had not come to any final conclusion, they would have said Unofficially, this report has already seen the light of the press, and if you go through the press reports you will find that even the conclusions have been given, and I had quoted them yesterday, and in fact, even the break-up has been given. Some members say that a sugar authority should be created; others say that there should be total nationalisation. But as far as the structure to be built up is concerned, it should be taken away from the private sector; that has been made explicitly clear.

Since the final conclusions were arrived at, there is no question of this report being an interim report. It is a self-contained final report on nationalisation and, therefore, it ought to have some before us

in conclusion, I would draw your attention to the phrase 'report, if any' in section 3 of the Act. It does not take about interim and final reports It only refers to 'report, if any'. That means, that any report that has been presented has to come before the House.

MR. SPTAKER: It did come out. But let the hon. Members not make everything a matter of debate here every day

SHRI P. K. DEO (Kalahandi): The whole controversy boils down to this, whether the earlier report is an interim report or not. The Ministers take shelter behind this plea that it is an interim report and therefore, he was not bound to place if on the Table of the House. This matter cannot be discussed here in a dispassionate manner. So, it should better be referred to the Privileges Committee where all aspects could be discussed and light thrown on the matter.

श्री तगरनाथ राव जेंशी (शाजापुर) मुत्री महोदय ने जो खुलाशा दिया उस के बार में पाइय जी ने जो बात कही है उस को देख कर इस मामज की जाच होता बहुत श्रावश्य ह हो जाता है क्यों कि बार बार इस सदन में इस बात की मांग हो चुकी कि चीनी उद्योग के राष्ट्रीगरण के बार में जो भी प्रतिबंदन ग्राए हैं उन को सदन की टबल पर क्यों नही रखा जाता? उस के बारे में जो मली महोदय ने पहले बन्तव्य दिया थ उन में 15 मई की बान कही गई थी, उस की नहीं रखा गया, उस के बाद मुन्नहण्यम साहब श्रब खडे हो कर रहे थे कि वह रिपोट 27 फरवरी को आई है और भमं। 6 महाने नहीं इए कि त जिस बात ना बढ़ हवाला देते है अ अ अरिम रिपोर्ट है क्या यह बात सहा है कि राष्ट्रायक्तरण के बारे मे जिविता र से जिस को संभी गया या प्रतिबद्धा देने के लिए क्या वह वही है या कोड़ प्रलग है जब तदः इस हा खलावा नहीं होता तब तक यह कौन जाच अरगा ? इस. नए विश्वाधिकार मामिति इस को पुरी जार कर सकता है और इस मामले को । प्रायाधिकार समिति को भज दिना जाग।

SHRI & SUBRAMANIAM: There is one clarification to be made. This is what the Bhargava Commission have said while forwarding the Report:

"I have great pleasure in presenting the Report of the Sugar Inquiry Commission. It includes the two Interim Reports of the Commission as Parts I and II of the Report ...."

So the Commission themselves have taken those two Reports as Interim Reports as Parts I and II and they are submitting their report along with that,

Therefore, the Report as in the Act refers only to this final report which has been submitted on February 27, 1974. This is in the letter of the Commission itself.

MR. SPEAKER: I would tell Prof. .Dandavate that as I understand it, the

Report of the Commission is in three parts. You quoted me, but I do not think you properly interpreted it. When Prof. Sher Singh said 'we are examining the Interim Report', I said we can have a discussion even earlier than that. I did not say interim report. I gave the ruling: you keep on considering it; we can have a discussion earlier than that

The whole position boils down to this. The report is presented triceonce, twice, thrice. I have to judge when is the final act of presentation to be counted, from the first one, the second one or the third one. Or have I to divide the privilege into one-third, one-third, one-third?

I think in the case of interim reports when they are part of the final report, the final presentation counts. The Report should be counted from the date of its final presentation. The Minister has quoted the Commission itself to say that these two were two interim reports and included in the final report It is very clear. i .inot divide the privilege into one-third, one-third and one-third. I have to take it from the last date when it was finally presented.

PROF. MADHU DANDAVATE Before you conclude your ruling, I want only to make one submission. This ruling will ultimately guide all the future decisions. Even after w'at Shri Subramaniam has quoted saying that they have sent Parts I and II and in that sense these are interim reports. even then Parts I and II are self-contained reports on specific issues submitted. So, though technically he may describe them as interim reports, it is a self-contained report and the issue is closed with it. They are not going to touch on this question of nationalisation in any further report. So as far as that is concerned, the issue is closed

MR. SPEAKER: Which is the final report and when was it presented?

SHRI MADHU LIMAYE (Banka): The so-called Interim report is selfcontained!

MR. SPEAKER: From which date is the presentation to be counted? I am not going to count the date of presentation from the first interim report. Do we count the presentation under three heads? We have to take the presentation from the last date.

I am sorry I cannot admit the privilege motion.

PROF. MADHU DANDAVATE: Before you give the ruling, kindly go into the Report.

SHRI SOMNATH CHATTERJEE (Burdwan): The issue is not decided in the final report. Every issue cannot be decided in the final report....

MR. SPEAKER: I am a little surprised. This implies that the privilege should be divisible. I cannot divide the privilege. The report is the report which is finally presented.

SHRI DINEN BHATTACHARYYA: What is final?

MR. SPEAKER: I cannot go into that.

SHRI SHYAMNANDAN MISHRA: Do you disbelieve the statement of Shri F. A. Ahmed, the then Agriculture Minister?

MR. SPEAKER: No, I do not disbelieve any party or anybody. I do not disbelieve anybody, inside or outside the House. My point is, from where do I count the date of presentation. You say, it is a privilege. But, he says it is the final act of presentation which should be taken into account. He has quoted to this effect. The report is final including the two interim reports. I cannot agree with you.

PROF. MADHU DANDAVATE: Sir, kindly go through the report and see whether it is a self-contained report.

MR. SPEAKER: The report comes in three parts. How can I say this constitutes a privilege issue? If they had said, there were two earlier reports, it is all right. But, they did not say like that.

SHRI S. M. BANERJEE: Sir, on a point of order.

MR. SPEAKER: No point of order now please.

PROF. MADHU DANDAVATE: Sir, kindly go through the report. You decide whether it is self-contained or not. This is my request. Let us not hustle through the matter.

की मचु लिक्स ये: कानून मंत्री श्री गोखले के बारे में मैंने जो विश्वषाधिकार का सवा। दिया है – मैंने दोनों बयान भ्रापको दिये है उस का क्या हथा?

MR. SPEAKER: I am waiting for that. I will let you know. Yesterday, you kept me quite busy. I had hardly any time for lunch and I had to come back for two meetings here. I left after all of you had gone. I frankly admit, I could not find anytime for it. Give me some time to find it out.

श्री सथु लिसयं : प्रध्यक्ष महोवय, बिटेन के प्रधान मत्नी श्री स्टेन्ले वाल्डविन ने प्रपने एक नये मत्नी को सलाह दी थी कि हाउस प्राफ कामन्स कभी इस बात को बरदाश्त नहीं करेगा कि मंत्नी उस को गुमराह करेया प्रसत्य बोले। गोखले साहब को भी ग्राप को यही सलाह देनी चाहिये।

स्रप्यका महीबय: मैं भ्राप से कह चुका. हूं कि मैं देख कर बतलाऊंगा।